

with effect from 05.04.1976, (iv) the words “to be purchased” have been substituted by the words “to be acquired” under section 26(1) of the Act 1958 with effect from 05.04.1976, (v) Section 28(2) of the Act, 1958 related to compulsory acquisition has been amended suitably after enactment of the Antiquities and Art Treasures Act 1972, *vide* Act No.52 of 1972 with effect from 5.4.1976, (vi) Section 38(4) of the Act 1958 has been amended by Act No.4 of 2005 regarding placing every rules made under Act, 1958 before each House of Parliament with effect from 11.01.2005.

(c) Does not arise.

Development of Ghrishneshwar temple of Ellora, Maharashtra

3075. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of CULTURE be pleased to state:

(a) whether the condition of Ghrishneshwar temple, visited by a large number of pilgrims daily, is deplorable even while it is a protected monument and located next to Ellora Caves;

(b) what major conservation and development works have been undertaken by ASI at the temple in the last five years and expenditure incurred thereon; and

(c) the reasons for ASI not removing encroachments from its premises and take up development on priority?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) No, Sir. The conservation work of protected monuments is a continuous process and the essential conservation work of Ghrishneshwar Temple is attended regularly as per the availability of resources. The major conservation and development works attended in last five years include providing tourist amenities, grill fencing, routine maintenance etc. The expenditure incurred in the last five years on its conservation and maintenance is ₹ 19,30,511.

(c) The matter for removal of encroachments from the temple premises is regularly persued with the local authorities.

Documentation of antiquities

3076. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of CULTURE be pleased to state:

(a) whether documentation of antiquities by the National Mission on Monuments and Antiquities (NMMA) has been completed;

(b) if so, the details thereof;

(c) whether data of these documentations are available online; and

(d) how many antiquities are yet to be documented and by what time these documentations will be completed?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) to (c) The National Mission on Monuments and Antiquities (NMMA) was approved in 2007 with the mandate to create national database on the Built Heritage and Sites and Antiquities.

So far NMMA has documented 15.00 lakh antiquities approx. from different sources. Data of approx. 3.15 lakh Antiquities have been uploaded, which can be browsed on NMMA website nmma.nic.in

(d) It is an ongoing process.

Agreement with foreign entity

3077. SHRI RAJEEV SHUKLA: Will the Minister of CULTURE be pleased to state:

(a) whether the Ministry has entered into any agreement with a foreign entity, Government or private; and

(b) if so, the details thereof including the objects and reasons of such agreement and financial implications, if any?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) Yes, Sir. This Ministry signs agreement in the form of Cultural Agreements (CA)/Cultural Exchange Programmes (CEP)/Memorandum of Understanding (MoU) etc. with the aim of disseminating Indian culture and strengthening bilateral cultural relations between India and various countries of the world. Expenditure incurred in connection with CA/CEP/MoU signed with each country is settled on reciprocal basis with mutual understanding. The list of CA/CEP/MoU etc. signed with various countries during the year 2014, 2015 and 2016 (till date) are given in Statement.

Statement

*Details of CA/CEP/MoU etc. signed with various countries
during 2014, 2015 and 2016 (till date)*

A. Cultural exchange programme and MoU signed in the year 2014

Sl. No.	Name of the countries
1.	Australia
2.	China